

TO BE PUBLISHED IN PART II, SECTION 3, SUB-SECTION (i) OF THE GAZETTE OF INDIA,
EXTRAORDINARY

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

New Delhi, dated the 10th September, 2009
19 Bhadrapada , 1931 (Saka)

Notification No. 141 / 2009 – Customs (N.T.)

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 15/2002-Customs (N.T.) dated the 7th March, 2002, namely:-

1. In the said notification, in the Table, against serial number 7, in the entry in column 2, for the words 'Container Freight Stations at Sriperumbudur Taluk of Kancheepuram District', the words 'Container Freight Stations and Inland Container Depots at Sriperumbudur Taluk of Kancheepuram District' shall be substituted.

[F. No. 450/47/2009 – Cus.IV]

(Navraj Goyal)

Under Secretary to the Government of India

Note: The principal Notification was published vide G.S.R 171 (E), dated the 7th March, 2002 and was last amended by notification G.S.R. (E), 653 dated the 9th September, 2009].